

comprehensive land policy for the protection of the land of the indigenous people of Assam;

(c) whether Government will take necessary steps on such matter under the clause VI of Assam Accord; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Clause 6 of the Assam Accord States that Constitutional, legislative and administrative safeguards, as may be appropriate, shall be provided to protect, preserve and promote the cultural, social, linguistic identity and heritage of the Assamese people. Following action have been to implement clause 6 of the Assam Accord:

- (i) Establishment of Srimanta Sankaradeva Kalashetra, Guwahati at a cost of Rs. 18.85 crores.
- (ii) Establishment of Jyoti Chitraban (Film) Studio (Phase-I, II and III) at Guwahati at a cost of Rs.18.79 crores.
- (iii) The Archeological Survey of India has taken up the projects for preservation of 5 monuments in Assam namely (i) Singri Temple's ruins, (ii) Urvarshi Archaeological Site, (iii) Poa-Mecca Hajo, (iv) Kedar Temple Hajo and (v) Hayagriva Madhava Temple, Hajo.
- (iv) The State Government has sanctioned a total sum of Rs. 12.00 crores for development of historical monuments and archaeological sites in Assam during the years 2009-2010, 2010-11 and 2012-13.
- (v) The Government of Assam has also provided funds to the tune of Rs. 28 crores for protection, preservation and development of 175 Sattras during the years 2009-10, 2011-12 and 2012-13.

The Government of Assam has set up a Cabinet Sub-Committee in July, 2011 to *inter-alia* deal with the matter of implementation of clause 6 of the Assam Accord.

Pakistan bound passengers not allowed to board Thar Express

1007. DR. CHANDAN MITRA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Pakistan bound passengers from border districts of Barmer, Jaisalmer, Jalore are not allowed to board the Thar Express from Barmer or Munabao despite the fact that immigration/custom/security clearance is done at Munabao itself;

(b) if so, the precise reasons for the same;

(c) whether the intelligence agencies have given their clearance for running Thar Express from Barmer/Munabao; and

(d) if so, the fresh steps taken by Government to allow the passengers to board Thar Express from Munabao or Barmer?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) The present system of not allowing boarding/de-boarding of passengers at Munabao/Barmer, has been adopted by the government keeping in view the security and operational consideration from various angles. It may be pertinent to mention that the movement of Indians other than the *bonafide* residents of border areas is restricted to the west side of NH-15 which falls under "Restricted Area Regime"—under sub section (i) of section 3 of the Criminal Law Amendment Act 1961.

(c) and (d) No, Sir.

Fast track courts for crime against women

1008. SHRI BHUBANESWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of fast track courts for rape, molestation, acid attacks and eve teasing cases, set up in the country and Assam; and

(b) the details of measures taken in the courts and police stations for sensitivity towards the victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Ministry of Home Affairs has issued a detailed advisory dated 4th September, 2009 to all State Governments/Union Territory Administrations wherein para 5(xiv) specifically States that 'Action should be taken at the State level to set up of Fast Track Courts and Family Courts'. Most of the States have set up Fast Track Courts for heinous crimes against women.